# COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 289 of 2017 & IA No. 960 of 2017

Dated: 22<sup>nd</sup> November, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

Punjab State Power Corporation Limited Vs. Punjab State Electricity Regulatory Commission & Ors.		 Appellant(s)
		 Respondent(s)
Counsel for the Appellant(s) :	Mr. Anand K.Ganesan Ms. Neha Garg	
Counsel for the Respondent(s) :	Mr. Sakesh Kumar for R-1	
	Mr. Anurag Sharma for R-2	
	Mr. Aditya Grover for R-3	

## <u>ORDER</u>

Delay in filing reply (I.A. No. 960 of 2017) is condoned and reply is taken on record. Application is disposed of.

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 21.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 06.02.2018.

(S.D. Dubey) Technical Member